seeing the films alone and he would not enable us to see them. He has seen necklace. But have been asking to show us the films. Therefore, Mr. Pranab Mukherjee is profitably using his time in carrying out the searches and also seeing the films. That is why he is not in a position to apply his mind to the Question.

Better he should give a proper explanation why he frequently makes these mistakes.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRA-NAB MUKHERJEE): Sir, in the reply to Unstarred Question No. 1583, it was stated inter alia that the transfers of Class II, III and IV officers are restricted to the jurisdiction of the Heads of Departments under whom they are working. It has been found that through an oversight the position has not been correctly stated in regard to Income-tax Officers, Class II. who, in exigencies of service, are liable to be transferred from one Commissioner's charge to another in the same zone. For this purpose, the Commissioners' charges have been divided into five zones. transfers may normally be made after a stay of 6 years in a Commissioner's charge except at Bombay and Calcutta where the period of stay may be 7 years.

MR. CHAIRMAN: Now, Papers to be laid on the Table.

PAPERS LAID ON THE TABLE Oil Industry Development Rules, 1975

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI K. D. MALA-VIYA): Sir, I beg to lay on the Table, under sub-section (3) of section 31 of the Oil Industry (Development) Act, 1974, a copy (in English and Hindi) of the Ministry of Petroleum and Chemicals (Department of Petroleum) Notification G.S.R. No. 160 (E) dated the 25th March, 1975, publishing the Oil Industry (Development) Rules, 1975. [Placed in Library See no. LT-9377/75].

- I. Annual Report of the Marine Products Export Development Authority, Cochin
 - II. Tea (Amendment) Rules, 1975
 - III. Textile Committee (Cess) Rules, 1975

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI V. P. SINGH): Sir, I beg to lay on the rable—

- I. A copy (in English and Hindi) of the First Annual Report of the Marine Products Export Development Authority Cochin, for the year ending the 30th June, 1973, under sub-section (3) of section 22 of the Marine Products Export Development Authority Act, 1972. [Placed in Library See no. LT-9456/75]
 - II. A copy (in English and Hindi) of the Ministry of Commerce, Notification G.S.R. No. 154(E), dated the 20th March, 1975, publishing the Tea (Amendment) Rules, 1975, under subsection (3) of section 49 of the Tea Act, 1953. [Placed in Library. See no. LT-9515/75].
- III. A copy (in English and Hindi) of the Ministry of Commerce Notification G.S.R. No. 172(E), dated the 31st March, 1975, publishing the Textiles Committee (Cess) Rules, 1975, under sub-section (3) of section 22 of the Textile Committee, Act, 1963. [Placed in Library, ce no. LT-9457/75].

REPORT OF THE COMMITTEE ON PUBLIC UNDERTAKINGS (1974-75)

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SHRI S. G. SARDESAI (Maharashtra): Sir, I beg to lay on the Table a copy each of the following papers:

- (i) Sixty-eigth Report of the Committee on Public Undertakings (1974-75) on Cotton Corporation of India Limited.
- (ii) Minutes of the Sittings of the Committee relating to the above Report.